

Central Administrative Tribunal, Principal Bench

R.A. No. 147/2001 and MA 764/2001 In
O.A. No. 2306/1997

New Delhi this the 14th day of May, 2001

(25)

Hon'ble Mr. Kuldip Singh, Member (J)
Hon'ble S.A.T. Rizvi, Member (A)

Union of India through
Director General of Audit Posts
& Telecommunications,
Civil Lines,
Delhi - 110 054.

Deputy Director (Hqrs.)
O.O. the Director General of Audit
Posts and Telecommunications,
Civil Lines,
Delhi-110054.

- Petitioners

Versus

Shri Shivnarian Mahto
Ex-Daftry,
s/o Shri Rameshwar Mahto
"R" Block, Plot No. 83-A,
Mohan Garden,
New Delhi-59.

- Respondent

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J):-

RA 147/2001 has been filed by the applicant
for review of the order passed in OA 2306/1997 on
5.2.2001.

2. After going through the RA, we find that
the applicant has been unable to point on any error
apparent on the face of record which may call for
review of the order and moreso he has tried to
re-argue the whole case again by filing the present
which does not fall within the ambit of Order 47 Rule
1 CPC read with Rule 22(3)(f)(i) of the Administrative
Tribunal's Act.

JKR

(2)



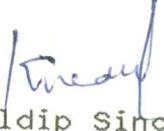
3. MA 764/2001 has been filed by the review applicant for condonation of delay in filing the review applicant. MA is rejected.

4. In view of the above, nothing survives in the RA, which is accordingly dismissed.



(S.A.T. Rizvi)
Member (A)

/Rakesh



(Kuldip Singh)
Member (J)